

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 682/91.

Dt. of Decision : 11.7.1994.

Mr. N. Krishna Rao

.. Applicant.

Vs

The General Manager,
SCRly, Rail Nilayam,
Secunderabad.

.. Respondent@.

Counsel for the Applicant : Mr. M. Panduranga Rao

Counsel for the Respondent : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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D. Jw

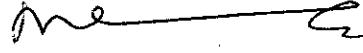
OA 682/91
dt. 11-7-94

I As per Hon'ble Justice Shri V. Neeladri Rao,
Vice-Chairman]

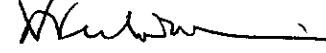
Heard Shri M. Panduranga Rao, learned
counsel for the applicant and also Shri N.R. Devaraj,
Sr.
learned/standing counsel for the Respondents.

2. This OA was filed praying for declaration
that the applicant is entitled for payment of
lumpsum amount as terminal benefits in lieu of
his balance 2/3rd monthly pension in conformity
with the relevant rules.

3. It is stated for the applicant that as
he was receiving pension regularly from the
Respondents, this OA is not pressed. Accordingly
it is dismissed. No costs.



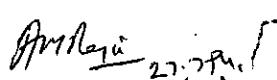
(R. RANGARAJAN)
Member (Admn.)



(V. NEELADRI RAO)
Vice-Chairman

Dated the 11th July, 1994

Open court dictation


Deputy Registrar (J)CC

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To

1. The General Manager, S.C.Rly, Railnilayam,
Secunderabad.
2. One copy to Mr.M.Panduranga Rao, Advocate, CAT.Hyd.
3. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm


27/7/94

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A.D.N)

DATED: 11 - 7 - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

Q.A.No.

in
682/91

(T.A.No.

(W.P.NO

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

